

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.693

TO BE ANSWERED ON THE 1<sup>st</sup> MARCH, 2016/PHALGUNA 11,1937 (SAKA)

SEDITION LAW

693. SHRI M.B. RAJESH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has taken serious note of allegations of widespread abuse and arbitrary use of sedition law by police personnel in the country;

(b) if so, whether the Government has taken steps to frame clearer guidelines on the use of sedition clause as demanded by the Mumbai High Court and if so, the details thereof;

(c) whether the Government proposes to bring reforms in the entire sedition law drafted in the colonial era; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): The Ministry of Law and Justice has requested the Law Commission of India to study the usage of the provision of Section 124A (Sedition) of the Indian Penal Code, 1860. On 11.12.2014, the Law Commission has intimated that they have identified certain focus areas and formed subgroups to deliberate on such areas.

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